

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 161 of 2011 &
I.A. Nos. 247 & 248 of 2011

Dated : 3rd November, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Maharashtra State Power Generation Co. Ltd. ... Appellant(s)

Versus

M.ER.C. & Anr.Respondent(s)

Counsel for the Appellant(s): Mr. Sanjay Sen &
Ms. Surbhi Sharma

Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan

ORDER

Admit. Issue notice. Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.1 and seeks some time to file the reply. Notice to be issued to the other Respondents returnable on 09.12.2011. Dasti service is permitted.

Post the matter on **09.12.2011**. In the meantime, the learned counsel for the Respondent is directed to file the reply on or before 02.12.2011 after serving copy on the other side.

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

TS/KS